

West Bengal Act XXIV of 1953

THE WEST BENGAL NON-AGRICULTURAL TENANCY (AMENDMENT) ACT, 1953.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 14th December, 1953.]

An Act to amend the West Bengal Non-Agricultural Tenancy Act, 1949.

West Ben.
Act XX of
1949.

WHEREAS it is expedient to amend the West Bengal Non-Agricultural Tenancy Act, 1949, for the purposes and in the manner hereinafter appearing;

It is hereby enacted as follows:—

1. This Act may be called the West Bengal Non-Agricultural Tenancy (Amendment) Act, 1953. Short title.

2. In section 2 of the West Bengal Non-Agricultural Tenancy Act, 1949 (hereinafter referred to as the said Act),— Amend-
ment of
section 2
of West
Bengal
Act XX of
1949.

(a) in clause (4),—

(i) in sub-clause (b), the word “and” at the end shall be omitted;

(ii) in sub-clause (c), the word “and” shall be added at the end; and

(iii) after sub-clause (c), the following sub-clause shall be added, namely:—

“(d) land vested in, or in the possession of, the State Government in respect of which any license has been granted by the State Government;”;

(b) in clause (5), for the words “any person who holds any such land on which any premises occupied by such person are situated if such premises have been erected, or are owned, by the person to whom such occupier is, or but for a special contract would be, liable to pay rent for such occupation.”; the following words shall be substituted, namely:—

“a person who holds any premises or part of any premises, situated on non-agricultural land and erected or owned by another person, and who is, or but for a special contract would be, liable to pay rent for such premises or such part of the premises to such person.”

Price—Indian, annas 2; English, 3d.

2 *The West Bengal Non-Agricultural Tenancy
(Amendment) Act, 1953.*

[West Ben. Act XXIV of 1953.]

(Section 3.)

Amend-
ment of
section 85.

3. For clause (c) of section 85 of the said Act, the following clause shall be substituted, namely:—

“(c) any land acquired or deemed to have been acquired under the Land Acquisition Act, 1894, or the Defence of India Rules made under the Defence of India Act, 1939, or the Requisitioned Land (Continuance of Powers) Act, 1947, or the West Bengal Land (Requisition and Acquisition) Act, 1948, or the West Bengal Land Development and Planning Act, 1948, or the West Bengal Requisitioned Land (Continuance of Powers) Act, 1951, or the Requisitioning and Acquisition of Immovable Property Act, 1952, or any other law for the time being in force providing for the compulsory acquisition of land, for Government, while such land remains the property of Government, or”

I of 1894.
XXXV of
1939.
XVII of
1947.
West Ben.
Act II of
1948.
West Ben.
Act XXI
of 1948.
West Ben.
Act VIII
of 1951.
XXX of
1952.

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[Assent of the
Govt

An Act to

Ben. Act
XV of
1932.

WHEREAS it
Act, 1932, for
appearing;

It is hereby

1. (i) This
(Amending) Act

West Ben.
Ord. III of
1953.

(2) It shall
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3. Any notifi
whatsoever done
amended by the
1953, shall, on t
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Act as amended b
the 20th day of

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